



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/May/202324/1

DATED: 12/05/2023

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/May/202324/1 dated 12/05/2023 of Norms Committee - VII for the year 2023-24 was held on 12/05/2023 under the Chairmanship of Subhash Agarwal, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Mahesh Kumar ,Assistant Section Officer	DGFT(HQ)
2	NAND Lal,Technical Consultant	DPIIT
3	SHAISH KUMAR,Technical Consultant	DGFT
4	Omprakash sharma,Technical Consultant	C&PC

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	POLYBOND (INDIA) PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000538AM19
RA File Number	318304000107 AM19
Licence No and Date	3110067216/26/10/2018
Norms Committee Decision: The Committee considered the case in the presence of a technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).	

Case No.	2 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	COSMO FIRST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000568AM19
RA File Number	039404000688 AM19
Licence No and Date	0310824813/31/10/2018
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdraw the case and the chairman directed to close the case accordingly.	

Case No.	3 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	JESONS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000573AM19
RA File Number	039404000738 AM19
Licence No and Date	0310825362/03/12/2018
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdraw the case the chairman directed to close the case accordingly.	

Case No.	4 / NC/7/MEET/May/202324/1
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Case Status	Case Withdrawn
Party Name	TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705001111AM19
RA File Number	318304000179 AM19
Licence No and Date	3110067321/18/02/2019
Norms Committee Decision: Meeting Remarks : The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdraw the case the chairman directed to close the case accordingly.	

Case No.	5 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	REICHHOLD INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000293AM20
RA File Number	318304000070 AM20
Licence No and Date	3110067501/14/08/2019
Norms Committee Decision: Meeting Remarks : The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.18/87 dated 26.02.2020. The committee decided to withdrawn the case.	

Case No.	6 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000299AM20
RA File Number	612404000006 AM20
Licence No and Date	6110001613/19/08/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier rejected in NC meeting No.18/87 dated 26.02.2020. The committee decided to withdraw the case the chairman directed to close the case accordingly.	

Case No.	7 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	MINDA TG RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000313AM20

RA File Number	052404000301 AM20
Licence No and Date	0510411616/23/08/2019
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No.18/87 dated 26.02.2020. The committee decided to withdraw the case the chairman directed to close the case accordingly.	

Case No.	8 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	GENAU MANUFACTURING COMPANY LLP
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000410AM20
RA File Number	052304000281 AM20
Licence No and Date	0510412207/21/10/2019
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No. 18/87 dated 26.02.2020. The committee decided to withdraw the case the chairman directed to close the case accordingly.	

Case No.	9 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000421AM20
RA File Number	039404000581 AM20
Licence No and Date	0310832447/25/10/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdraw the case	

Case No.	10 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000497AM20
RA File Number	082404000286 AM20
Licence No and Date	0810146739/11/12/2019
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.18/87 dated 26.02.2020. The committee decided to withdraw the case the chairman directed to close the case accordingly.

Case No.	11 / NC/7/MEET/May/202324/1
Case Status	Case Withdrawn
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000498AM20
RA File Number	039504000890 AM20
Licence No and Date	0310833377/12/12/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.18/87 dated 26.02.2020. The committee decided to withdraw the case the chairman directed to close the case accordingly.	

Case No.	12 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000641AM20
RA File Number	318304000165 AM20
Licence No and Date	3110067717/17/03/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023	
1. Net content of import item in export.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	13 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000856AM21
RA File Number	052404000281 AM21
Licence No and Date	0510415278/22/09/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. Please clarify for the item no. 2, as it is recycled material and can not be imported under ITC (HS) of virgin material.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	14 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000862AM21
RA File Number	039504000254 AM21
Licence No and Date	0310838473/25/09/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022 followed by a reminder on 27.02.2023.

1. Net weight of export product, thickness wise.
2. GSM and thickness of all import item.
3. % solid content of UV lacquer/ UV varnish.
4. Details of indigenous input with quantity.
5. .Material balance between import and export.
6. .% wastage claimed.

Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).

Case No.	15 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000877AM21
RA File Number	039404000742 AM20
Licence No and Date	0310838776/07/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. As per appendix 4E the wastage is shown as 7%. Please justify wastage at each stage of manufacturing.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	16 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000879AM21
RA File Number	039404000814 AM20
Licence No and Date	0310838779/07/10/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied for with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
Polyethylene Compound Grade SC 0477	30.0 MTS	HDPE Granules	13.14 MTS
		LLDPE Granules	13.116 MTS
		Ethyl Vinyl Acetate	3.756 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	17 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	EM TECHNIK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000881AM21
RA File Number	318304000076 AM21
Licence No and Date	3110067878/09/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.02.2023.

1. Justification of 8% wastage and wastage at each stage of manufacturing.

Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).

Case No.	18 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	018705000891AM21
RA File Number	039504000432 AM21
Licence No and Date	0310838879/14/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022 followed by a reminder on 27.02.2023

1. Net weight of export product, thickness wise.
2. GSM and thickness of all import item.
3. % solid content of UV lacquer/ UV varnish.
4. Details of indigenous input with quantity.
5. Material balance between import and export.
6. % wastage claimed.

Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).

Case No.	19 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	ASAWA INSULATION PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM REVIW00004785AM23
RA File Number	039404000601 AM21
Licence No and Date	0310839327/04/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020.

1. Manufacturing process in details.
2. Detail of indigenous input with quantity.
3. Net weight of export product and net content of Al foil in it % terms.
4. Use of Polyfoam and MDI.

Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).

Case No.	20 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00046552AM21
RA File Number	03AA04013454 AM21
Licence No and Date	0311000316/24/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021 followed by a reminder on 27.02.2023 1. <i>NETT WEIGHT OF EXPORT PRODUCT THICKNESSWISE.</i> 2. <i>WT. OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE.</i> 3. <i>SPEC. AND GSM OF IMPORT ITEM NO 1,2 AND 3 4. 5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING IN TO CONSIDERATION WASTAGE INVOLVED.</i> Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).	

Case No.	21 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00060582AM21
RA File Number	03AA04015794 AM21
Licence No and Date	0311000765/12/01/2021
Norms Committee Decision: he Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021 followed by a reminder on 27.02.2023 1. NETT WEIGHT OF EXPORT PRODUCT THICKNESS WISE 2. WT. OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE 3. SPEC. AND GSM OF IMPORT ITEM NO 9 AND 10 4. CHEMICAL NAME AND CATALOG OF IMPORT ITEM NO 7 5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING INTO CONSIDERATION WASTAGE INVOLVED. 5. ALL MANUFACTURING AND TECH. DETAILS AS PER APPENDIX 4E , TOTAL WASTAGE, AND WASTAGE AT EACH STAGE OF MANUFACTURE, TOTAL WEIGHT OF EXPORT PRODUCT EXACT CHEMICAL NAME OF IMPORT ITEM NO 7 AND ITS FUNCTION Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).	

Case No.	22 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00005855AM23
RA File Number	NA
Licence No and Date	3111000162/11/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023 1. % Net content of import item in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/7/MEET/May/202324/1		
Case Status	Case Approved		
Party Name	RAPID ENGINEERING CO PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023		
HQ File Number	HQRNORM APPLY 00092118AM21		
RA File Number	05AA04035913 AM21		
Licence No and Date	0511001450/25/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied for with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
EPOXY RESIN POWDER (CONTAINING 55 PERCENT EPOXY RESIN, 8 Percent Phenolic hardner and 29 Percent Titanium Dioxide)	200000.0 Kg	Epoxy Resin	110000.0 Kg
		Phenolic Hardner	16000.0 Kg
		Titanium Dioxide	58000.0 Kg
		Leveling Agent (Relevant)	6000.0 Kg
		Matt Hardener (Relevant)	16000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	24 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00096784AM21
RA File Number	07AA04009475 AM21
Licence No and Date	0711000596/04/03/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. To give complete details in Annexure 4 E indicating both imported and indigenous raw materials required for the manufacture of 1 kg of export item.
2. Calculation indicating net import content and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	25 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00117704AM21
RA File Number	05AA04043395 AM21
Licence No and Date	0511002027/31/03/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied for with 3.5 % wastage as under:-

Export Item	Quantity	Import item	Quantity
POLYESTER RESIN POWDER (CONTAINING 58 PERCENT POLYESTER RESIN, 33 PERCENT Titanium Dioxide)	200000.0 Kg	Polyester Resin	116000.0 Kg
		Titanium Dioxide	66000.0 Kg
		Barium Sulphate Precipitated	8000.0 Kg

		Leveling Agent (Relevant)	4000.0 Kg
		TRI GLYCIDYL ISO CYANURATE (TGIC)	12000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	26 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00022376AM22
RA File Number	03AA04029569 AM21
Licence No and Date	0311003167/20/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.11.2022 followed by a reminder on 27.02.2023 1. NET WEIGHT OF EXPORT PRODUCT THICKNESS WISE . 2. WEIGHT OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE. 3. SPECIFICATION AND GSM OF IMPORT ITEM NO 9 AND 10. 4. CHEMICAL NAME AND CATALOGUE OF IMPORT ITEM NO.7. 5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING INTO CONSIDERATION WASTAGE INVOLVED. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).	

Case No.	27 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	NORM APPLY 00045282AM22
RA File Number	05AA04013580 AM22
Licence No and Date	0511002680/18/05/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item-1; SELF ADHESIVE FILM (115 GSM +/- 10%) Qty.: 3000000.0 Sq. MT Import items:	

S. No	Import description	Qty:
1	: COATED BOPP FILM 41 GSM +/-10%	3120000 Sq. MT
2	GLASSINE PAPER GSM 57 +/-10%	3120000 Sq. MT
3	SOLPRENE	10995 kg
4	WESTREZ 5101P	24253 Kg

Export item-2; SELF ADHESIVE FILM((114 GSM +/- 10%))

Qty.: 2000000.0 Sq. MT

Import items:

S. No	Import description	Qty:
5	: COATED BOPP FILM	2080000.0 Sq. MT
6	GLASSINE PAPER GSM 57 +/-10%	2080000.0 Sq. MT
7.	SOLPRENE	6899.0 Kg

Export item-3; SELF ADHESIVE FILM((119 GSM +/- 10%))

Qty.: 1000000.0 Sq. MT

Import items:

S. No	Import description	Qty:
8	COATED BOPP FILM 41 GSM+-10%	1040000.0 Sq. MT

9	GLASSINE PAPER GSM 57 +/-10%	1040000.0 Sq. MT
10	SOLPRENE	3449.0 Kg

Export item-4; SELF ADHESIVE FILM((130 GSM +/- 10%))

Qty.: 1000000.0 Sq. MT

Import items:

S. No	Import description	Qty:
11	COATED BOPP FILM 41 GSM+-10%	1040000.0 Sq. MT
12	XPE 676 (Solid Content 64%)	28080.0 kg
13	GLASSINE PAPER GSM 57 +/-10%	1040000.0 Sq. MT

Export item-5; SELF ADHESIVE FILM ((125 GSM +/- 10%))

Qty.: 1800000.0 Sq. MT

Import items:

S. No	Import description	Qty:
14	COATED BOPP FILM 41 GSM+-10%	1872000.0 Sq. Mt
15	XPE 676 (Solid Content 64%)	50544.0 Kg
16	GLASSINE PAPER GSM 57 +/-10%	1872000.0 Sq. Mt

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	28 / NC/7/MEET/May/202324/1
Case Status	Case Deferred

Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00158504AM22
RA File Number	34AA04005750 AM22
Licence No and Date	3411000959/10/08/2021
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023 1. Material balance sheet given by letter dated 01.04.2023 does not exactly match with that of item material in the license. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	29 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00160983AM22
RA File Number	34AA04006291 AM22
Licence No and Date	3411000971/12/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023 1. Material balance sheet given by letter dated 01.04.2023 does not exactly match with that of item material in the license. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	30 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00224297AM22
RA File Number	03AA040113108 AM22
Licence No and Date	0311007866/24/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.

Case No.	31 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00235320AM22
RA File Number	07AA04038201 AM22
Licence No and Date	0711002255/29/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. To give complete details in Annexure 4 E indicating both imported and indigenous raw materials required for the manufacture of 1 kg of export item.
2. Calculation indicating net import content and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	32 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	PRAKASH PIPES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00295715AM22
RA File Number	05AX04000297 AM22
Licence No and Date	0511007191/23/12/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. As per manufacturing process (Flow chart submitted) MET PET Film and Aluminum foil is used. As such provide the quantity used of their raw material and wastage claimed.
2. % Net Content of the above two raw materials In export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	33 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00299977AM22
RA File Number	04AX04000053 AM22
Licence No and Date	0411002253/28/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	34 / NC/7/MEET/May/202324/1		
Case Status	Case Approved		
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023		
HQ File Number	HQRNORM APPLY 00303430AM22		
RA File Number	03AA04013369 AM22		
Licence No and Date	0311009963/31/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied for with 2 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyethylene Compound Grade SC0699	50.0 MTS	LLDPE Granules	46.5 MTS
		Ethyl Vinyl Acetate	3.75 MTS
		Antioxidant (Relevant)	0.75 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	35 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00334471AM22

RA File Number	03AX04000740 AM22
Licence No and Date	0311010960/28/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	36 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00334468AM22
RA File Number	03AX04000743 AM22
Licence No and Date	0311010959/28/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020 followed by a reminder on 02.02.2023 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).	

Case No.	37 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00337244AM22
RA File Number	08AX04000364 AM22
Licence No and Date	0811003924/31/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.07.2022 followed by a reminder on 02.02.2023 . 1. Reason for asking Natural rubber more than 2.7 times than SION fixed at A 2713	

2. Compare the requirement of Advance Authorization in tabular form with SION A 2713 and give justification for deviation of requirement.
3. Production of Export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).

Case No.	38 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00338403AM22
RA File Number	10AX04000042 AM22
Licence No and Date	1011000829/01/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: NATURAL RUBBER - TECHNICALLY SPECIFIED RUBBER (ISNR-10)

Qty.; 201.0 MT

Import items;

S. no.	Import Description	Qty. recommended
1	TBC2X(Thick Blanket Crepe 2X	189.945 MT
2	: RSS 5(Ribbed Smoke Sheet 5)	20.1MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	39 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00357317AM22
RA File Number	04AX04000217 AM22
Licence No and Date	0411002653/16/02/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.

Case No.	40 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00408436AM22
RA File Number	05AX04001509 AM22
Licence No and Date	0511011485/30/03/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. Justification for 4% wastage as compared to 3% wastage in similar application

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	41 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00000136AM23
RA File Number	08AX04000187 AM22
Licence No and Date	0811004610/08/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. Justification of wastage of 13.3% in making PVC film (Stage wise).
2. % Material wastage in cooling process.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	42 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	JAYSHRI PROPACK PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00000262AM23
RA File Number	08AX04000758 AM22
Licence No and Date	0811004687/18/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 03.09.2022 and on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).	

Case No.	43 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	TECHNOVA RECYCLING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00000588AM23
RA File Number	03AX04000388 AM23
Licence No and Date	0311014486/05/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 17.08.2022 , 07.09.2022 and on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).	

Case No.	44 / NC/7/MEET/May/202324/1													
Case Status	Case Approved													
Party Name	MRL TYRES LIMITED													
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023													
HQ File Number	HQRNORM APPLY 00000616AM23													
RA File Number	05AX04000294 AM23													
Licence No and Date	0511012271/06/05/2022													
Norms Committee Decision:														
The committee considered the case as per agenda and decided to ratify the norms as under:-														
<table><tr><th>Export Item</th><th>Qty.</th><th>S. No.</th><th>Description</th><th>Qty. in Kg</th></tr><tr><td>2. New Pneumatic Tyres of Rubber,</td><td>100 Kgs</td><td>1</td><td>Natural rubber-TSR,RSS</td><td>35.63</td></tr></table>					Export Item	Qty.	S. No.	Description	Qty. in Kg	2. New Pneumatic Tyres of Rubber,	100 Kgs	1	Natural rubber-TSR,RSS	35.63
Export Item	Qty.	S. No.	Description	Qty. in Kg										
2. New Pneumatic Tyres of Rubber,	100 Kgs	1	Natural rubber-TSR,RSS	35.63										

Of a kind used on agricultural/ agro industrial vehicles and machines radials-nylon and polyester (826598 kg)	2	Synthetic rubber:PBR	5.41
	3	Synthetic rubber:styrene butadiene rubber SBR-1502	8.20
	4	Carbon black	25.88
	5	Nylon tyre cord fabric (dipped)	3.05
	6	Rubberised textile fabric nylon chafer fabric (dipped)	0.051
	7	Polyester tyre cord fabric (dipped)	2.12
	8	Bead wire	3.12.
	9	Rubber chemical :antioxidants tmq / tdq / hs	0.74
	10	Rubber chemical :antioxidants 6ppd	0.76
	11	Rubber chemical :accelerator ns/tbbs/mvps	0.56
	12	Rubber chemical :retarders ctp(pvi)	0.12
	13	Zinc oxide	2.85
	14	Stearic acid	0.95
	15	Microcrystalline petroleum wax	0.80
	16	Precipitated silica	2.01
	17	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.14

		18	Phenolic tackifier resin	1.06
		19	Insoluble sulphur	0.27
		20	Processing additives	0.85
		21	Homogenising agent	0.14

Note: There will be a value cap up to 7% of FOB value of exports in case of Rubber Chemicals (S. No.9 TO 12) and up to 5% of FOB value of exports in case of Miscellaneous Chemicals (S. No. 14 to 21).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	45 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00000744AM23
RA File Number	05AX04000409 AM23
Licence No and Date	0511012536/13/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item; Expansion and Contraction joint made out of PVC Resin OR Re-Injectable Hose Made out of PVC Resin (Heat Resistant) (Content- PVC resin 66.66% minimum)

Qty: 120000.0 kg

Import items

S.No.	Import description	Qty. recommended per kg of export
1	Nitrile Butadiene Rubber (NBR)	0.14 kg
2	PVC Resin Paste Grade	0.68 kg

3	DOP	0.08 kg
4	Rubber Chemical	0.02 kg
5	Calcium Carbonate	0.10 kg

:RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	46 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00000945AM23
RA File Number	04AX04000167 AM23
Licence No and Date	0411003349/23/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	47 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00001159AM23
RA File Number	04AX04000205 AM23
Licence No and Date	0411003407/02/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	48 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023

HQ File Number	HQRNORM APPLY 00001252AM23
RA File Number	34AX04000181 AM23
Licence No and Date	3411002359/07/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023 1. Specific name of import item 5 with its catalog and end-use. 2. % Non-volatile matter in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	49 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00001251AM23
RA File Number	34AX04000180 AM23
Licence No and Date	3411002358/07/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023 1. Specific name of import item 5 with its catalog and end use. 2. % Non-volatile matter in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	50 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00001279AM23
RA File Number	34AX04000174 AM23
Licence No and Date	3411002365/08/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. Specific name of import item 6 with its catalog and end use.
2. % Non-volatile content in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	51 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00001305AM23
RA File Number	05AX04000727 AM23
Licence No and Date	0511013140/10/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023 1. Reason for not indicating quantity of white filler indigenous material (rawmaterial) in the 4 E Annexure. 2. To give composition in the COA report of the export item. 3. Production vis-à-vis consumption of all the raw materials for the last three years duly certified by Chartered accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	52 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00001516AM23
RA File Number	04AX04000253 AM23
Licence No and Date	0411003487/20/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	53 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00001662AM23
RA File Number	03AX04001928 AM23
Licence No and Date	0311015862/26/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	54 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00002404AM23
RA File Number	08AX04000736 AM23
Licence No and Date	0811005671/02/08/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 12.10.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).	

Case No.	55 / NC/7/MEET/May/202324/1		
Case Status	Case Approved		
Party Name	SUVJAY INDUSTRIES INDIA LLP		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023		
HQ File Number	HQRNORM APPLY 00003334AM23		
RA File Number	08AX04000897 AM23		
Licence No and Date	0811005912/23/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied for with 2 % wastage as under:-			
Export Item	Quantity	Import item	Quantity

TABLE WARE PLASTIC TRAY (Made out of PET)	23000.0 Kg	PET RESIN CHIPS	23460.0 Kg
PLASTIC LID (Made out of PET)	57000.0 Kg	PET RESIN CHIPS	58140.0 Kg
TABLE WARE HINGE BOXES (Made out of PET)	10000.0 Kg	PET RESIN CHIPS	10200.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	56 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	ESWAR RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00003415AM23
RA File Number	32AX04000282 AM23
Licence No and Date	3211003721/27/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. To submit NOC from MOEF & CC for the import of : EPDM rubber sheet old and used with declaration that the said NOC has not been used in import of Rubber scrap under Import Licence granted in Restricted Category or any other advance licence.
2. Complete calculation of requirement of all the raw materials (both for imported and indigenous) with indicating wastage separately.
3. Reason for importing EPDM rubber Sheet instead of old used rubber tyre in manufacturing Reclaimed rubber.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	57 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00004272AM23
RA File Number	03AX04004004 AM23
Licence No and Date	0311019135/10/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. Net weight of export product.
2. Material balance sheet to arrive at the weight of export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	58 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	VEER PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00004715AM23
RA File Number	08AX04001441 AM23
Licence No and Date	0811006634/30/11/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
SELF ADHESIVE CEILING COVERING OF POLYPROPYLENE WOVEN / NON-WOVEN FABRICS	150000.0 Kg	PP GRANULES	64350.0 Kg
		LDPE GRANULES	21450.0 Kg
		PP FILM	6300.0 Kg
		PREPARED GLUES AND OTHER PREPARED ADHESIVES	69300.0 Kg

NOTE: Wastage Allowed for import item no. 1 is 10%

Wastage Allowed for import item no. 2 is 10%

Wastage Allowed for import item no. 3 is 5%

Wastage Allowed for import item no. 4 is 5%

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	59 / NC/7/MEET/May/202324/1
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Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00004954AM23
RA File Number	03AX04004541 AM23
Licence No and Date	0311019941/13/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: All Truck Bus Radial Tyres (Tube less)

Quantity : 4,000 MT

Import Item:

S. No.	Item Name	Quantity recommended for 100 MT. of export product
1.	Natural Rubber	38.711 MT
2.	Bromo butyl Rubber	2.595 MT
3.	Synthetic Rubber PBR	3.625 MT
4.	Nylon Tyre Cord Fabric – Dipped	0.212 MT
5.	Carbon Black	20.464 MT
6.	Synthetic Resin	Deleted specific name not given
7.	Stearic Acid	0.785MT
8.	Micro Crystalline Wax	0.297 MT
9.	Rubber Chemicals – Retarders	0.104 MT
10.	Structol	0.244 MT
11.	Sillica	3.1 MT

12.	Misc Chemicals	0.053 MT
13	Hydrocarbon Resin	0.1735 MT
14.	Manbond 680C	0.089 MT
15.	Synthetic Rubber SBR	0.484 MT
16	Bead wire	5.726 MT
17.	Sulphur Silane	0.239 MT
18.	Isoprene Rubber SKI	0.093 MT
19.	Rubber Chemicals Antioxidant	1.269 MT
20.	Rubber Chemicals Accelerator s	0.481 MT
21.	Rubber process Oil	0.624 MT
22	Insoluble Sulphur	0.994 MT
23.	Steel Tyre Cord	16.589 MT
24.	Zinc Oxide	2.306 MT
25.	Wood Rosin	0.301 MT
26	Soluble Sulphur	0.284 MT
27	Synthetic Rubber SSBR	0.06 MT

Note: There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals (S. No. 8,11,13,17, 21, 22,25 & 26,) as per general note 8 of the Handbook of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	60 / NC/7/MEET/May/202324/1
Case Status	Case Approved

Party Name	ASAWA INSULATION PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023		
HQ File Number	HQRNORM APPLY 00004991AM23		
RA File Number	03AX04004439 AM23		
Licence No and Date	0311019985/14/12/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SMART PIR PANEL AXAX20 (Containing 42276.0 Kg of Aluminum foil and 72008.3 Kg of MDI)	130000.0 SQUARE METER (SQM)	Aluminum Foil 60 Micron	43121.5 Kg
		MDI Methylene diphenyl diisocyanate	74168.55 Kg
Note: Wastage allowed for import item no. 1 is 2% and for import item no. 2 is <u>As applied for</u>.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	61 / NC/7/MEET/May/202324/1			
Case Status	Case Approved			
Party Name	MRL TYRES LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023			
HQ File Number	HQRNORM APPLY 00005660AM23			
RA File Number	05AX04002973 AM23			
Licence No and Date	0511016809/11/01/2023			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under:-				
Export Item	Qty.	S. No.	Description	Qty. Recommended in Kg
. New Pneumatic Tyres of Rubber, Of a kind used on agricultural/ agro industrial vehicles and machines radials-nylon and polyester (1046598.0 KG)	100 Kgs	1	Natural rubber-TSR,RSS	35.63
		2	Synthetic rubber:PBR	5.41
		3	Synthetic rubber:styrene butadiene rubber SBR-1502	8.20

		4	Carbon black	25.88
		5	Nylon tyre cord fabric (dipped)	3.05
		6	Rubberised textile fabric nylon chafer fabric (dipped)	0.051
		7	Polyester tyre cord fabric (dipped)	2.12
		8	Bead wire	3.12.
		9	Rubber chemical :antioxidants tmq / tdq / hs	0.74
		10	Rubber chemical :antioxidants 6ppd	0.76
		11	Rubber chemical :accelerator ns/tbbs/mvps	0.56
		12	Rubber chemical :retarders ctp(pvi)	0.12
		13	Zinc oxide	2.85
		14	Stearic acid	0.95
		15	Microcrystalline petroleum wax	.80
		16	Precipitated silica	2.01
		17	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non-aromatic constituent, used as plasticisers and also known as rubber process oil.	4.14
		18	Phenolic tackifier resin	1.06
		19	Insoluble sulphur	0.27

		20	Processing additives	0.85
		21	Homogenising agent	0.14

Note: There will be a value cap up to 7% of FOB value of exports in case of Rubber Chemicals (S. No.9 TO 12) and up to 5% of FOB value of exports in case of Miscellaneous Chemicals (S. No. 14 to 21).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	62 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	AUTOMARK INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00005829AM23
RA File Number	50AX04000090 AM23
Licence No and Date	5011000767/19/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. To indicate solid content resin and pigment content in the export item.
2. Calculation for the requirement of both import and indigenous item for the manufacture of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	63 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	AUTOMARK INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00005830AM23
RA File Number	50AX04000091 AM23
Licence No and Date	5011000768/19/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. To indicate solid content resin and pigment content in the export item.
2. Calculation for the requirement of both import and indigenous item for the manufacture of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	IWI STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00006003AM23
RA File Number	03AX04005306 AM23
Licence No and Date	0311021064/31/01/2023

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020.

1. Process of manufacturing in details.
2. Specification of zinc alloy and parts made of this item and justification of 5% wastage.

Hence, the Committee decided to defer the case. (Reminder letter issued on 15.05.2023).

Case No.	65 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00006047AM23
RA File Number	03AX04005352 AM23
Licence No and Date	0311021106/02/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty. recommended (in KG)
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel (Total	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	20.919
		2	NATURAL RUBBER-	11.227

Quantity to be exported 4,000,000.00 Kgs)			TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.435
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR- 1500/1502	12.070
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	0.001
		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.789
		7	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		8	7A) CARBON BLACK FEED STOCK (CBFS)	45.481
		9	NYLON TYRE CORD FABRIC (DIPPED)	0.009
		10	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	11.055
		11	WIRE OF IRON OR NON- ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.259
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ /	0.447

			HS	
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.357
		14	RUBBER CHEMICAL :ACCELERATOR	0.701
		15	RUBBER CHEMICAL :RETARDERS	0.039
		16	ZINC OXIDE	2.460
		17	STEARIC ACID	0.447
		18	MICROCRYSTALLINE PETROLEUM WAX	0.635
		19	PRECIPITATED SILICA	1.583
		20	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	1.138
		21	PETROLEUM TACKIFIER RESIN	0.443
		22	PHENOLIC TACKIFIER RESIN	0.639
		23	INSOLUBLE SULPHUR	0.471
		24	SILANE COUPLING AGENT	0.277
		25	AGEING RESISTANCE CHEMICAL (PERKALINK-900 /	0.763

			HVA -2)	
		26	AGEING RESISTANCE CHEMICAL (HTS)	0.297
		27	PROCESSING ADDITIVES	0.259
		28	HOMOGENIZING AGENT	0.744
		29	COBALT BORON COMPLEX- COBALT 22.5% (MONO BOND)	0.075
		30	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		31	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		32	BLADDERS (in Numbers)(Relevant size)	0.010
		33	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOT: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note (S. No.8) of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00006059AM23
RA File Number	03AX04005355 AM23
Licence No and Date	0311021127/03/02/2023
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty. Recommended in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.362
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.609
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.699
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.157
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.704
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	55.166
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.943
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.134
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG	2.698

			(BRONZE COATED TYRE BEADWIRE)	
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.339
		14	RUBBER CHEMICAL :ACCELERATOR	0.678
		15	RUBBER CHEMICAL :RETARDERS	0.122
		16	ZINC OXIDE	1.775
		17	STEARIC ACID	0.881
		18	MICROCRYSTALLINE PETROLEUM WAX	0.872
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.030
		20	PHENOLIC TACKIFIER RESIN	0.637
		21	INSOLUBLE SULPHUR	0.324
		22	PROCESSING ADDITIVES	0.535
		23	HOMOGENIZING AGENT	0.422
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143

		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		26	BLADDERS (in nos.)(Relevant size)	0.010
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Handbook of Procedure(S.No.: 8) Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	67 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00006060AM23
RA File Number	03AX04005354 AM23
Licence No and Date	0311021128/03/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	S. No.	Description	Qty. recommended In Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,500,000.00 kgs)	100 Kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.362
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.609
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.699
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.157
		5	SYNTHETIC RUBBER:OIL EXTENDED	1.704

			STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	55.166
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.943
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.134
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.698
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.339
		14	RUBBER CHEMICAL :ACCELERATOR	0.678
		15	RUBBER CHEMICAL :RETARDERS	0.122
		16	ZINC OXIDE	1.775
		17	STEARIC ACID	0.881
		18	MICROCRYSTALLINE PETROLEUM WAX	0.872
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE	4.030

			WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	
		20	PHENOLIC TACKIFIER RESIN	0.637
		21	INSOLUBLE SULPHUR	0.324
		22	PROCESSING ADDITIVES	0.535
		23	HOMOGENIZING AGENT	0.422
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		26	BLADDERS (Qty. in Numbers)(Relevant size)	0.010
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note (S. No.:8) of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	68 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	AUTOMARK INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00006107AM23
RA File Number	50AX04000095 AM23
Licence No and Date	5011000786/06/02/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023

1. To indicate solid content resin and pigment content in the export item.
2. Calculation for the requirement of both import and indigenous item for the manufacture of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	69 / NC/7/MEET/May/202324/1
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00006121AM23
RA File Number	03AX04005351 AM23
Licence No and Date	0311021199/07/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	S. No.	Description	Qty recommended in Kg
New Pneumatic Tyres of Rubber, Of a kind used on Buses or Lorries : Radials. (Total Quantity to be exported 80,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	29.958
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	8.300
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	6.564
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	0.583
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	0.072

		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.388
		7	CARBON BLACK	21.222
		8	NYLON TYRE CORD FABRIC (DIPPED)	0.164
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.004
		10	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	14.229
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	5.189
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.572
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.225
		14	RUBBER CHEMICAL :ACCELERATOR	0.790
		15	RUBBER CHEMICAL :RETARDERS	0.071
		16	ZINC OXIDE	2.313
		17	STEARIC ACID	0.606
		18	MICROCRYSTALLINE	0.618

			PETROLEUM WAX	
		19	PRECIPITATED SILICA	2.609
		20	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	0.308
		21	PETROLEUM TACKIFIER RESIN	0.411
		22	PHENOLIC TACKIFIER RESIN	0.598
		23	INSOLUBLE SULPHUR	0.630
		24	SILANE COUPLING AGENT	0.411
		25	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.603
		26	AGEING RESISTANCE CHEMICAL (HTS)	0.405
		27	PROCESSING ADDITIVES	0.039
		28	HOMOGENIZING AGENT	0.498
		29	COBALT BORON COMPLEX- COBALT 22.5% (MONO BOND)	0.110
		30	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		31	MOULD RELEASE	0.114

			PREPARATION (OUTSIDE RELEASE)	
		32	BLADDERS (Qty. in Numbers)(Relevant size)	0.010
		33	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note (S. No.8) of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	70 / NC/7/MEET/May/202324/1
Case Status	Case Deferred
Party Name	STRATA GEOSYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202324/ 1 and 12/05/2023
HQ File Number	HQRNORM APPLY 00006449AM23
RA File Number	03AX04005678 AM23
Licence No and Date	0311021574/20/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/May/2023-24/01 dated 12.05.2023 1. Import item no. 2 is not virgin martial as such ITC (HS) martial is not correct. 2. Wastage at each stage of manufacturing. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	